

HIGH COURT OF DELHI AT NEW DELHI

URGENT NOTICE

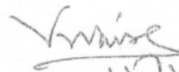
Reg : Destruction of Unclaimed Certified Copies prepared till 31st May 2011 and Applications for Supply of Certified Copies (Under Objection) for the period i.e. from 1st June 2010 to 31st May 2011.

Advocates/Litigants are requested to kindly contact Copying Agent at the Certified Copy Filing Counter on any working day to collect the certified copies prepared till 31st May 2011, lying ready for delivery pursuant to the application made during 1st June 2010 to 31st May 2011. However, the said certified copies, if not collected by 24.12.2011 would be destroyed in the first week of January 2012, without any further notice and the amount deposited for such attested copy shall stand forfeited in view of Rule 10A added in Ch.5-B, High Court Rules & Orders Vol.V, published in the Delhi Gazette on 01.09.09 and as per the receipt issued for supply of Certified Copy, which contains a note that "in case the attested copy is not collected within 120 days from the date of its preparation, it will be destroyed and the amount deposited for such attested copy shall stand forfeited".

The Advocates/Litigants are further requested to contact Administrative Officer (Judicial), Copy 'A' in Hall No.4, Basement, Extension Block of the High Court of Delhi on any working day to collect the applications made for supply of Certified Copies during 1st June 2010 to 31st May 2011 which are lying under objection. However, the said applications, if not collected for removal of objections, by 24.12.2011, would also be destroyed in the first week of January, 2012 and the amount deposited for such attested copy shall stand forfeited.

A list of such applications is available with the Copying Agent as also on the High Court website."

BY ORDER


15/11/11

(V. P. VAISH)

REGISTRAR GENERAL